

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Excise Appeal No. 344 of 2005

(Arising out of Order-in-Original No. 71-76/MP/Commr/2005 dated 23.03.2005 passed by Commissioner of Central Excise, Ranchi.)

M/s Akshaya Technologies Pvt. Ltd,
(Ramgarh, Industrial Ares, P.O.- marar Hazaribagh.)

..Appellant

VERSUS

Commissioner of CGST & Central Excise, Ranchi,
(C. R. Building, 5, Main Road, Ranchi-834001.)

...Respondent

..

APPERANCE :

None, for the Appellant

Shri S. Dutta, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)

Final Order No.75664/2026

DATE OF HEARING : 15.05.2026

DATE OF DECISION : 15.05.2026

PER R. Muralidhar:

This appeal has been filed by the appellant in the year 2005. This Bench vide order dated 24.05.2006, granted full waiver of pre-deposit and passed the order.

2. After this, the appeal has come up on various occasions during the period 2006, 2007, 2008, 2009, 2010, 2011, 2013, 2014 and 2015. After that, this matter has come up before this Bench on 10.06.2025 and Advocate sought for adjournment, which was granted. After that, this was posted on 30.03.2006, wherein no one has appeared on behalf of the appellant.

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3. Adjournment was granted for 15.05.2026 that is today. No one has appeared on behalf of the appellant nor has any request for adjournment been received. This multiple adjournments sought by the appellant and non-appearance for the hearings shows that the appellant is not interested in pursuing the appeal.

4. Therefore, we dismiss the appeal on the grounds of non-prosecution itself.

(Dictated and pronounced in the open court)

Sd/-
(R. Muralidhar)
Member (Judicial)

Sd/-
(Rajeev Tandon)
Member (Technical)

Tushar